IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT– II)

Item No. 307
IB-1045/ND/2020
New IA-3337/2024

IN THE MATTER OF:
M/s. Rhydburg Pharmaceuticals Ltd. ... Applicant/Petitioner

Versus

Sanyog Healthcare Limited. ... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 09.07.2024

CORAM:
SH. ASHOK KUMAR BHARDWAJ **SH. SUBRATA KUMAR DASH**
HON'BLE MEMBER (J) **HON'BLE MEMBER (T)**

PRESENT:
For the Applicant :
For the Liquidator : Mr. Abhishek Devgan and Mr. Vishal Hirawat, Advocate

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-3337/2024: For the reasons stated therein, **the IA is allowed** and the period of liquidation process is extended by further six months.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)

UPASANA